

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DLEHI

(IB)- 543(ND)/2020

IN THE MATTER OF:

M/s Chirag Timber Traders

....Applicant

Vs.

Straight Edge Contracts Pvt. Ltd.

....Respondent

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 27.02.2020

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (Judicial)

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (Technical)

PRESENTS:

For the Applicant(s) : Mr. Gautam Singhal, Adv.

Ms. Divya, Adv.

Mr. Rajat Choudhary, Adv.

For the Respondent :

ORDER

Against the same corporate debtor Straight Edge Contracts Pvt. Ltd. C.P. No. (IB)-1071(ND)/2019 has already been admitted on 26.02.2020 and the CIR Process is in progress. Accordingly, the applicant in the present application may file their claim before the IRP which shall be considered in accordance with law. It is made clear that if some reason the order dated 26.02.2020 is set aside by the National Company Law Appellate Tribunal or by Superior Court then liberty is granted to the applicant to file appropriate application for revival of the application in the present case.

C.P. (IB)-543(ND)/2020 stands disposed of subject to observation made.

Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (T)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (J)